

Rs. ten lakhs on a Japanese firm for violation of Foreign Exchange Regulation;

(b) if so, the details thereof; and

(c) whether it is also a fact that this company has been assessed for Income Tax since its inception till financial year 1980-81?

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE):** (a) and (b). As a result of adjudication proceedings, the Director of Enforcement has found M/s. Nichimen Company Ltd., Bombay (a branch office of M/s. Nichimen Company Ltd., Japan) and its General Manager and Manager guilty of contravening the provisions of Sections 29(2) (a), 16(1) and 14 of the Foreign Exchange Regulation Act, 1973 and imposed a penalty of Rs. 10 lakhs on the company and of Rs. 50,000/- each on its General Manager and Manager, by his adjudication order dated 1.3.1982. The parties have filed appeals against the adjudication order before the Foreign Exchange Regulation Appellate Board.

(c) The Company has been assessed to Income-tax from the assessment year 1959-60 to 1978-79. Its assessments for assessment years 1979-80, 1980-81 and 1981-82 are pending. Its assessments for the assessment years 1973-74, 1977-78 and 1978-79 have been re-opened and are still pending.

#### **Setting up a Silk Textile Industry at Kancheepuram**

5278. **SHRI ERA ANBARASU:** Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal for setting up a Silk Textile Industry at Kancheepuram in Chingleput District of Tamilnadu in view of the suitability of this place for this particular industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA):** (a) and (b). The silk handloom textile industry is already flourishing in Kancheepuram. This place is very well known for this industry all over the country. There are about 12,000 looms working on silk at Kancheepuram, of which about 70 per cent are in the cooperative sector.

(c) Does not arise.

#### **Amount spent on import of crude and Petroleum products**

5279. **SHRI AMAR ROYPRADHAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that earnings from exports are spent on the import of crude and petroleum products; and

(b) if so, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA):** A major part of export earnings are spent on import of petroleum and petroleum products.

(b) Import of these products has to be made to the extent essential to the economy.

#### **Ad hoc appointment of Officers in ITDC**

5280. **SHRI SUBHASH YADAV:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many ad-hoc appointments of officers were made in the past 2 years in the I.T.D.C.;

(b) for how many of these posts the advertised qualification were relaxed, with reasons therefor; and

(c) who is responsible for this and what action has been taken against the persons concerned?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) and (b). The ITDC has reported that eight officers were appointed on ad-hoc basis during the past 2 years. The advertised qualifications were not relaxed by ITDC in any of these cases.

(c) Does not arise.

सिविलियन रेजिमेंट वर्कर्स यूनिशन,  
जबलपुर में भूख हड़ता

5281. श्री बाबू राव परांजपे : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सिविलियन रेजिमेंटल वर्कर्स यूनिशन, जबलपुर ने मुख्यालय सिगनल ट्रेनिंग सेंटर, जबलपुर, में 1 मई, से 18 मई, 1982 तक, क्रमिक भूख हड़ताल की थी, और यदि हां, तो यूनिशन की मुख्य मांगे क्या हैं; और

(ख) प्रशासन ने सिविलियन रेजिमेंटल वर्कर्स यूनिशन, जबलपुर की कौन-कौन सी मांगे स्वीकार कर ली और विचाराधीन मांगों का व्यौरा क्या है तथा वे कब तक पूरी कर दी जाएंगी ?

रक्षा मंत्रालय में उप मंत्री (श्री के.पी. सिंह देव) : (क) जी हां। यूनिशन की मुख्य मांगे संलग्न विवरण में दी गई हैं।

(ख) 23 मांगों में से 3 मांगों को स्वीकार करने योग्य नहीं पाया गया। एक मांग मान ली गयी और शेष मांगों पर विचार किया जा रहा है।

#### विवरण

सिविलियन रेजिमेंटल वर्कर्स यूनिशन, जबलपुर द्वारा प्रस्तुत मांगें।

1. प्रशासनिक अधिकारी संघ की संवैधानिक गतिविधियों में दखल-अन्दाजी कर रहे हैं।

2. सिविलियन ड्राइवर श्री राम नरेश को सेवा से बरखास्त कर दिया गया है। उसको फिर से बहाल किया जाए।

3. सरकारी आदेशों को प्रशासनिक कार्यालयों में रखना और कर्मचारियों की कठिनाइयों पर तत्काल ध्यान देना।

4. रसाइयों को 16 छुट्टियों में काम करने के लिए समयोपरि भत्ता नहीं दिया गया।

5. फटीगमैन को वही काम करना चाहिए जिसे भूतपूर्व वाटर कैरियर करते थे।

6. कल्याण समिति समाप्त कर दी जाए और वर्कर्स कमेटी चुनी जाए।

7. रसाइयों को समयोपरि काय के लिए समयोपरि भत्ता नहीं दिया जाता।

8. रसाइये को सभी सरकारी औपचारिकताएं पूरी हो जाने के बाद ही कैम्प ड्यूटी पर भेजा जाना चाहिए।

9. सिविलियन ड्राइवर श्री के.0 के.0 मिश्र को डाकुमेंटेशन के बजाय ट्रेड कार्य करना चाहिए।

10. एस टी सी के सभी कार्यालयों में सिविलियन कर्मचारियों से सम्बन्धित सारा कार्य हिन्दी में किया जाना चाहिए।

11. सफाईवालों के काम के घन्टे निश्चित किए जाने चाहिए।

12. महिला स्वीपरों को 7 बज ड्यूटी पर बुलाया जाना चाहिए और उन्हें फैमिली लाइनों में तैनात किया जाना चाहिए।